



2026:AHC:171164

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 27212 of 2026

Sanni

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Akash Singh Chauhan, Narendara Mohan, Prashant Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE SAMEER JAIN, J.

1. Sri Ashok Kumar Gupta, Advocate submitted that he is counsel for the informant in this case but his name could not be shown in the cause list.
2. Heard Sri Prashant Kumar Singh, learned counsel for the applicant; Sri Ashok Kumar Gupta, learned counsel for the informant and Sri R. N. Srivastava, learned AGA for the State-respondent.
3. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 19 of 2026, under Sections 103(1), 238, 3(5) BNS, Police Station Iradatnagar, District Agra, during pendency of the trial in the court below.
4. Learned counsel for the applicant submitted that it is a case of circumstantial evidence and applicant was not named in the FIR and his complicity was revealed during investigation through the statement of the named co-accused, Deepu @ Deepak.
5. He further submitted that however apart from the statement of the co-accused and the confessional statement of the applicant recorded by the investigating officer as per prosecution from the CCTV footage it is reflected that four persons were going on the motorcycle on the date of the incident but identity of the applicant from the CCTV footage could not be fixed.
6. He further submitted that even with a very detailed order, co-accused Deepu @ Deepak has been released on bail by this Court vide order passed

today in Bail Application No. 19620 of 2026 and case of the applicant is on better footing than him.

7. He further submitted that apart from the present case, applicant is having no previous criminal history and in the present matter he is in jail since February, 2026 i.e. for last more than six months.

8. Learned AGA as well as learned counsel for the informant opposed the prayer for bail but could not dispute the argument on facts advanced by the counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. It is a case of circumstantial evidence and applicant was not named in the FIR and it reflects during investigation through the statement of named co-accused, Deepu @ Deepak his complicity was revealed.

11. Further record also suggests that except the statement of the co-accused and confessional statement of the applicant recorded before the police, there is no cogent evidence against the applicant which can connect him with the instant crime.

12. Further co-accused Deepu @ Deepak has already been released on bail by this Court and case of the applicant is on better footing than him.

13. Further applicant is having no previous criminal history and in the present matter he is in jail since February, 2026 i.e. for last more than six months.

14. Therefore, considering the facts and circumstances of the case, discussed above, in my view, applicant is entitled to be released on bail.

15. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

16. Let the applicant-**Sanni**, be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

17. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

18. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

August 13, 2026
Ankita

(Sameer Jain,J.)